

**GOVERNMENT OF INDIA
STATISTICS AND PROGRAMME IMPLEMENTATION
LOK SABHA**

UNSTARRED QUESTION NO:4286
ANSWERED ON:08.08.2014
GUIDELINES OF MPLADS
Chandrappa Shri B.N.;P. Shri Nagarajan

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) whether some prescribed guidelines have been issued for the use of MPLADS funds;
- (b) if so, the details thereof;
- (c) whether any drawback has been noticed in the proper implementation of MPLAD scheme and if so, the details thereof along with the action taken by the Government to check irregularities in the implementation of the said scheme;
- (d) whether the Government has issued any new guidelines to release the funds from MPLADS to schools and Non-Governmental Organisations/Voluntary Organisations; and
- (e) if so, the details thereof including the maximum amount of funds to be used for the aforesaid purpose as per the new guidelines?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING, MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (RAO INDERJIT SINGH)

(a): Yes, Sir.

(b): The Members of Parliament Local Area Development (MPLAD) Scheme is implemented as per the Guidelines on MPLAD Scheme. The Guidelines are available in the public domain, including on the website of Ministry of Statistics and Programme Implementation.

(c): The Guidelines are modified from time to time in order to improve the design and implementation of the scheme.

Whenever violations of Guidelines or irregularities in implementation of the MPLAD Scheme come to notice in the Ministry, the concerned State Government/District Authority is requested to take appropriate action, including penal and departmental action and recovery of MPLAD Scheme funds with interest.

(d) & (e): As per the extant provisions in the Guidelines, there is no limit for infrastructural works in Government and Government-aided recognized educational institutions.

Recognized educational institutions run by Trusts and Societies are covered in the maximum ceilings imposed for Trusts and Societies. MPs can recommend funds up to maximum rupees 1 crore in a financial year for works of Trusts / Societies (including infrastructural works in recognized educational institutions run by Trusts / Societies). One particular Trust / Society can receive maximum rupees 50 lakh in its lifetime (a Trust / Society running charitable residential home for most deprived segments can receive maximum rupees 1 crore).